

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 267**

**TO BE ANSWERED ON THE 05<sup>TH</sup> FEBRUARY, 2019/ MAGHA 16, 1940 (SAKA)  
CROP LOSS DUE TO NATURAL DISASTERS**

**267. SHRI J.C. DIVAKAR REDDY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has received any proposal to send a team to the districts in Andhra Pradesh where crop loss was reported due to natural disasters like toofan, etc., including in Srikakulam district recently;**

**(b) if so, the details thereof and the action taken thereon along with the report prepared and action taken on such report so far; and**

**(c) the financial assistance released to farmers affected due to natural disasters like droughts, floods, hurricanes and toofans etc. in Andhra Pradesh during each of the last three years and the current year?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (c): Yes Madam. In the case of cyclone 'Titli' of 2018, based on the memorandum submitted by the State Government of Andhra Pradesh for seeking financial assistance for relief measures, an Inter-Ministerial Central Team (IMCT) was deputed for on the spot assessment of damage in the toofan affected areas including Srikakulam. Based on the report of IMCT, the High Level Committee (HLC), in its meeting held on 06.12.2018 has approved the assistance of (i) Rs. 539.52 crore from National Disaster Response Fund (NDRF) for cyclone 'Titli' of 2018 and (ii) Air bills, as per actuals. This is in addition to Rs. 458.10 crore released by the Government of India to Government of Andhra Pradesh as Central share of State**

**Disaster Response Fund (SDRF) for management of relief necessitated by natural disasters during 2018.**

**The primary responsibility for disaster management rests with the State Government. The financial assistance under SDRF/ NDRF is provided as per established procedure. The allocation in the SDRF of the State is made for the entire State towards all notified disasters including cyclone, drought floods etc., and it is for the State Government concerned to provide necessary relief to affected farmers from SDRF already placed at their disposal in accordance with Government of India approved items & norms without any discrimination, to various districts through concerned administrative authority, in the wake of a natural disaster in accordance with the magnitude of the ground situation.**

**The extant norms inter-alia provide for assistance to the farmers in the form of Agriculture input subsidy (where crop loss is 33% and above) for damage caused to all types agriculture/ horticulture crop areas due to the notified natural disasters including flood. These are Rs. 6,800/- per ha. for rainfed crops areas, Rs. 13,500/- per ha. for assured irrigated areas, subject to minimum assistance not less than Rs.1000 and restricted to sown areas, and Rs. 18,000/- per ha. for all type of perennial crops areas, subject to minimum assistance not less than Rs. 2000/- and restricted to sown areas., where crop loss is more than 33% and above. In addition to regular**

**schemes the farmers are entitled for compensation under the Pradhan Mantri Fasal Bima Yojna (PMFBY) of the Ministry of Agriculture, which is being implemented by the concerned State Governments.**

**Information on financial assistance and institutional credit given to farmers is not maintained by this Ministry centrally, since the execution of relief measures on the ground is the responsibility of the State concerned through their established channel of district administrative machineries in accordance with the magnitude of the ground situation.**

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